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LAND AT KALKAJI

*144. SHRI D. L. SEN GUPTA: SHRI CHITTA BASU:

Will the Minister of LABOUR AND REHABILITATION be pleased state:

- (a) the total acreage of land earmarked for rehabilitation of displaced persons from East Pakistan at Kalkaji in the Union Territory of Delhi and development of residential and nonresidential plots in that area:
- (b) the total actual expenditure incurred by Government for the purchase and development of the land:
- (c) the rate of actual amount charged from the allottee for a plot;
- (d) whether the rate of premium of land, ground interest etc. is charged on a "No profit no loss basis'?

THE MINISTER FOR LABOUR REHABILITATION AND (SHRI JAISUKHLAL HATHI): (a) 218 3 acres.

- (b) The total actual expenditure on purchase and development of the land is not yet known as several cases of compensation payable to the ex owners of land have not yet been finalised on account of arbitration and court cases and the development works are still in progress and their accounts have not been finalised by the Central Public Works ment.
- (c) A rate of Rs. 30 per sq. yard has been charged provisionally.
- (d) Yes, Sir. The rate has been fixed on the basis of estimated expenditure, the final rate will also be fixed on the basis of figures of actual expenditure on acquisition of and its development.
- *145. [Transferred to the 8th May, 1968.]

खानों में दुर्घटनाये

*146. श्री राम सहाय क्या तथा पुनर्वास मंत्री यह बताने की कृप: करेगे कि:

- (क) जनवरी से अप्रैल, 1968 तक चिरमिरी तथा अन्य खानी में मजदूरों के दबते की कितनी दुर्वटनाएं हुई और इन दुर्घटनायों मे कितने व्यक्ति मरे : श्रीर
- (ख) भविष्य में ऐसी घटनाम्रा की रोकने के लिए सरकार द्वारा क्या कदम उठावे गये हैं ?

†[ACCIDENTS IN MINES

- SHRI RAM SAHAI: Will the Minister of LABOUR AND RE-HABILITATION be pleased to state:
- (a) the number of accidents that occurred in Chirimiri and other mines during January to April, 1968 in which labourers were crushed under the debris, together with the ber of persons killed in these dents: and
- (b) what steps have been taken by Government to prevent such dents in future?]

श्रम तथा पूनर्वास मंत्री (श्री जय सुख लाल हाथी): (क) सम्भवतः ग्राणय उन दुर्घटनाओं से है जो छत या दीवारों के गिरने के कारण हुईं। पहली जनवरी से 26 अप्रैल. 1968 तक भारत की मभी खानों मे इस प्रकार की 39 द्र्षटनाण हुई। इन द्र्षटनाफ्रो मे 47 व्यक्तियों की मत्यु हुइ।

(खा) इस ममस्या के समाधान के लिए हर सम्भव उपाय किए जा रहे है--जैसे खान प्रधिनियम तथा उसके सन्तर्गत बनाए गए नियमों स्रोर विनियमों के सुरक्षा उपबन्धों को अधिक अच्छे ढंग से लागू करना.

^{†[]} English translation.

अधको और श्रीमकों मे मुरक्षा चेतना फैल ना, श्रीमको की शिक्षा ग्रार प्रशिक्षण, ग्रादि, भ्रादि।

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI): (a) Presumably, the reference is to accidents due to fall of roof or sides. During the period from 1st January to 26th April, 1968 the number of such accidents was 39 for all mines in India The number of persons killed in these accidents was 47.

(b) The problem is being attacked from all possible angles, better entercement of safety provisions of the Mines Act and Rules and Regulations framed thereunder spread of safety-consciousness amongst managements and workers, education and training of workers, etc. etc.]

RECOMMENDATIONS OF CHIEF ELECTION COMMISSIONER FOR FAIR ELECTIONS

- '147. SHRI HARISH CHANDRA MATHUR: Will the Minister of LAW be pleased to state:
- (a) what are the main recommendations of the Chief Election Commissioner for bringing about further improvements to ensure fair elections;
- (b) what is Government's reaction in the matter; and
- (c) whether Government have made any study of the new trends for fair and ethical elections in other developed countries, and if so, what are the projections and conclusions in other countries?

THE MINISTER OF LAW (SHR! P. GOVINDA MENON): (a) and (b) The Election Commission has made a number of recommendations for bringing about further improvements in the election law to ensure free and fair elections Some of those recommendations are contained in its Report on the Fourth General Elections,

- 1967 (Vol I-General), laid on the Table of the House on the 16th February, 1968. The important of them are enumerated below, namely:—
 - (1) With the increasing awareness of the general public in regard to election matters, the minimum period of 20 days between the last date for withdrawal of candidatures and the date of poll in a constituency prescribed under section 30 (d) of the Representation of the People Act, 1951 may be reduced to 15 days. This shortening of the said period is not likely to prejudice effective electioneering either by parties or by candidates, since the election propoganda at a general election begins well before its formal announcement, while will certainly help in reducing the election expenses Further, it will also reduce the overall period during which the general life of the community and the transaction of practically all official business could remain disturbed.
 - (ii) In order to keep away the frivolous candidates and to check their multiplicity at elections, the security deposit should be increased to Rs. 1,500 in the case of an election to House of the People and to Rs. 750 in the case of an election to a Legislative Assembly. Similarly, in the case of election to the office of the President, besides requiring a security deposit of Rs. 1,000 to be made by every candidate, the nomination paper of every candidate should be required to be subscribed by at least 10 electors as proposer, seconder and supporters of the nomination.
 - (iii) To effectively regulate and reduce the overall expenditure on elections by the candidates and the political parties,—
 - (a) the number of motor vehicles that may be used for electioneering purposes should be limited to three in an assembly

^{†[]} English translation.